7

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD.

R.A.NO.33 of 1997 in O.A.78 of 1994.

Between

Dated: 8.5.1997.

C.A. Vijay kumar

Applicant

And

The Director of Census Operation, Hyd.

- - -

Respondent

Counsel for the Applicant

: Sri. C.A.Vijay kumar (PIP)

Counsel for the Respondent

: Sri. V.Rajeshwar Rao, Addl. CGSC

Hon'ble Mr. R.Rangarajan, .....

Hon'ble Mr. B.S.Jai Parameshwar, Judicial Member The Tribunal made the following order:-

I have perused the R.A. The applicant has accepted that his grading is average. Having accepted that he cannot challenge the selection. But among the SC candidates who had obtained the minimum Bench mark was empanelled. The applicant cannot dictate that the Bench mark should be fixed as average and on that basis he has to be selected. In I find no error apparent in the face of the judgement. Hence the R.A. is rejected.

Deputy Registrar (Judl\_\_\_\_

Rsm/-